

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA-320 & 309 of 2014 in**  
**Appeal No. 204 of 2014**

**Dated : 28<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Hisar Industries Association** .... **Appellant(s)**  
**Versus**  
**Haryana Electricity Regulatory Commission**  
**& Ors.** .... **Respondent(s)**

**Counsel for the Appellant(s)** : **Mr. Amit Kapur**  
**Ms. Pallavi Mohan**

**Counsel for the Respondent(s)** : **Mr. Varun Pathak**  
**Mr. Samir Malik for R.2**  
**Mr. G. Saikumar for R.3**

**ORDER**

**IA- 309 of 2014**  
**(Appl. for directions)**

We have heard the learned counsel for the parties with reference to the Petition seeking for the interim Stay of the demand notice for Cross Subsidy Surcharge.

Post the I.A. No. 309 of 2014 for Orders on **03.09.2014**.

Post the Appeal No. 204 of 2014 & I.A. No. 320 of 2014 for hearing on **15.09.2014**.

**(Rakesh Nath)**  
**Technical Member**  
Ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**